

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 179 of 2016 (SZ)**

Applicant(s)  
Pamulapati Krishna Rao,

Vs. Respondent(s)  
State of Andhra Pradesh

Guntur District

rep. by its Principal Secretary,  
and others.

Legal Practitioners for Applicant(s)  
Sri. Kambhampati Ramesh Babu,  
S. Kolandasamy,  
R. Govindraj, K. Deenathayalan  
G. Sumathi

Legal Practitioners for Respondents  
Mrs. H. Yasmeen Ali for R-1 to R-5  
Mr. T. Sai Krishnan for R-6 and R-7  
M/s. K. Gowtham Kumar &  
Sri. M.Sricharan Rangarajan  
for R8 to R20, R22, R25, R26,  
R28, R29, R31, R34, R35, R37,  
R39 to R48, R50 to R52.

Note of the Registry	Orders of the Tribunal
Order No. 4	<p>Date: 25<sup>th</sup> July, 2017</p> <p>Learned counsel appearing for the applicant submitted that notice sent to respondent Nos.23, 24 and 39 were returned. Learned counsel submitted that notice sent to respondent No.24 was returned as 'addressee no more' and notice sent to other respondent Nos.23 and 39 were returned as 'addressee not known' and 'addressee left' .</p> <p>Applicant is therefore directed to take fresh notice by Registered post with Acknowledgement due and dasthi to respondent Nos.23 and 39 in correct address. The steps shall be taken within a week.</p> <p>If the legal heirs of respondent No.24 are necessary parties, application to implead them shall also be filed within a week.</p> <p>List the matter on 30.08.2017.</p> <p style="text-align: right;">.....J.M. (Justice M.S. Nambiar)</p>